

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

REVIEW PETITION NO.64/97

in
ORIGINAL APPLICATION NO.1034/96

DATE OF ORDER : 28-08-1997.

Between :-

T.V.S.Narayana

And 0 ... Applicant

1. Divisional Railway Manager,
SE Rly Waltair Division,
Visakhapatnam.

2. Sr.Divisional Personnel
Officer, SE Rlys Waltair Division,
Visakhapatnam.

... Respondents

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Counsel for the Applicant : Shri V.Krishna Rao

Counsel for the Respondents : Shri C.V.Malla Reddy, SC for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.



(Order per Hon'ble Shri R.Rangarajan, Member (A)).

None for the applicant. Heard Sri C.V.Malla Reddy for the respondents.

2. The applicant filed this R.P. for reviewing the judgement in the O.A. The O.A. was filed praying for a direction to the respondents to step up his pay on par with his juniors S/Sri M.T.Reddy N.Ramulu and DSN Rao. In the reply filed to the O.A. it was stated that the applicant had not opted for Electrical traction whereas his juniors had opted for the same and hence his case cannot be compared with that of the juniors to grant the relief of stepping up of pay.

3. That O.A. was disposed of as the applicant had not filed rejoinder rebutting the contentions of the respondents that he had not applied in response to the notification dt.5-3-82 opting for working in Electric Traction.

4. In the present R.A. he has not filed any proof of having opted for Electric Traction. He merely stated that the letter inviting for the options was not notified in the notice board. When the proceedings number had been given in the reply to the O.A. and in response to that his juniors had applied for opting Electric Traction, the statement of the applicant that the proceedings were not notified cannot be taken at the face value. Further the applicant submits in this O.A. that he was undergoing a

minor penalty and because of that his case was not considered.

He further submits that the minor penalty was imposed without following the proper rules. If the applicant is aggrieved by the punishment imposed by not following the rules, it is for him to get that punishment ~~assumed~~ ^{annulled} by suitable judicial proceedings.

That cannot be a matter for consideration in the R.A.

5. In view of what is stated above, I find no merit in this Review Application. Hence the same is dismissed. No order as to costs.



(R.RANGARAJAN)
Member (A)

Dated: 28th August, 1997.
Dictated in Open Court.

*Amrit
D.R. (S)*

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Copy to:-

1. The Divisional Railway Manager, South Eastern Railway Waltair, Divisional. Visakhapatnam.
2. The Senior Divisional Personnel Officer, South Eastern Railway, Waltair Division, Visakhapatnam.
3. One Copy to Mr. V. Krishna Rao advocate CAT.Hyd.
4. One Copy to Mr. C.V. MallaReddy SC. For Rlys. CAT.Hyd.
5. One Copy to The D. R. (A).
6. One Duplicate Copy.

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12/9/97

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M. (J.)

AND

THE HON'BLE SHRI B. S. S. I. PARAMESHWARI :
(M) (J.)

Dated: 28-8-97

ORDER/JUDGEMENT

M.A.R.A/C.A.NO. RA 64/97

in

C.A.NO.

1034/96

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed For Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
DESPATCH

- 9 SEP 1997

हैदराबाद आयोगी
HYDERABAD BENCH